

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 4715
ANSWERED ON 29.03.2023

CRITERIA FOR MINING OPERATIONS

†4715. SHRI ARJUN LAL MEENA:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has fixed any limit or criteria for the length, breadth and depth of mining operations in Udaipur division;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (c): As per sub-section (1) of section 6 of the Mines and Minerals (Development and Regulation) Act, 1957 [MMDR Act, 1957], no person shall acquire in respect of any mineral or prescribed group of associated minerals in a State, one or more mining leases covering a total area of more than ten square kilometers. The Central Government is empowered to increase the aforesaid area limit in the interest of the development of any mineral or industry, in so far as it pertains to any particular mineral, or to any specified category of deposits of such mineral, or to any particular mineral located in any particular area.

The Ministry of Mines has relaxed the area limit for mining lease for mineral limestone to fifty square kilometers in the State of Rajasthan.

Further, as per Rule 69 of the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, the boundaries of the area covered by a mining lease shall run vertically downwards below the surface towards the centre of the earth.
